

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

C.C.P.A.NO.: 67 OF 2007

[Arising out of 663 of 2005]

[Patna, this Wednesday, the 27th Day of May, 2009]

.....
C O R A M

HON'BLE MR. SHANKAR PRASAD, MEMBER [ADMN.]
HON'BLE MS. SADHNA SRIVASTAVA, MEMBER [JUDL.]

.....

Smt. Munaka Devi,
W/o Late Mithilesh Sharma.

Vs.

Shri B.D.Garg, the Divisional Railway Manager,
E.C.Railway, Danapur

.....
Counsel for the applicant. :- Shri M.P.Dixit.

Counsel for the respondents.:- N o n e.

O R D E R [ORAL]

Shankar Prasad, M[A] :- Aggrieved by the non implementation of the order dated 06.10.2005 in OA 663 of 2005, the applicant has preferred the instant contempt petition. The respondents along with the reply have annexed a copy of the speaking order dated 27.04.2006 passed by the DRM in the matter. They have also tendered apology.

2. As the orders have been complied with the contempt petition has become infructuous. It is disposed of as infructuous with no order as to costs. *Notice to contemners is discharged.*

AB
[Sadhna Srivastava]/M[J]

Shankar Prasad
[Shankar Prasad]/M[A]

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